

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

40.

C.P. (IB)/15(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Rakeshkumar Hariram Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Prachi Pandya, Ld. Counsel for the Financial Creditor present. Adv. Pranjit Bhattacharya a/w adv. Tarini Khurana, Ld. Counsel for the Personal Guarantor present. Mr. Abhay Wadhwa a/w Hara Har i/b Interjuris, Ld. Counsel for the RP present.
2. Ld. Counsel for the Personal Guarantor seek time to file reply. Finally, one-week time is granted to file reply by the Personal Guarantor, with a copy served upon the Counsel for the other side well in advance by the next date of hearing.
3. List this matter for further consideration on **12.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)